

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Allahabad this the 01st day of June, 2001.

C O R A M :- Hon'ble Mr. Justice R.R.K. Trivedi, V.C.  
Hon'ble Maj. Gen. K.K. Srivastava , A.M.

Orginal Application No. 1550 of 1994.

Tara Shanker S/o Sri S.N. Shukla  
R/o 228, Kamalkunj Karaudi, P.S. Lamka, Varanasi.

.....Applicant.

Counsel for the applicant :- Sri S.K. Dey  
Sri S.K. Mishra

V E R S U S

1. Union of India through the Chairman, Telecom Commission/ Secretary Telecom, Sanchar Bhawan, New Delhi.
2. The Directorate of Telecom, Sanchar Bhawan, New Delhi.
3. The Director, Telegraph Service, U.P. Circle, Seth Building, Lucknow.
4. The Asstt. Director, Telegraph, Seth Building (TSO), U.P. Circle, Lucknow.

.....Respondents.

Counsel for the respondents :- Sri R.C. Joshi

O R D E R (Oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C. )

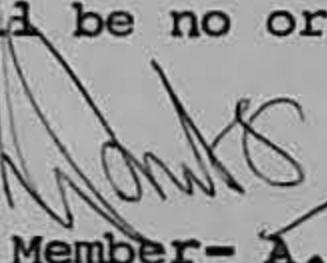
The grievance of the applicant in this O.A  
under section 19 of the Administrative Tribunal's Act,

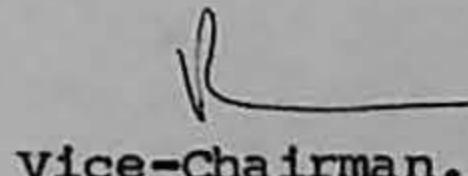
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1985, is against the gradation list in which he has been shown appointed as Assistant Superintendent Telegraph Traffice (ASTT) of the year 1988. Impugned gradation list is of 25.06.1994. The objections were invited against this gradation list and it was provided that if no communication was received from any division by 10.07.1994 it would show that there was no discrepancy. Learned counsel for the applicant has submitted that a representation was filed by the applicant against the gradation list on 08.07.1994 but the same has not been decided and it is still pending. Sri G.R. Gupta, learned counsel for the respondents on the other hand has submitted that no such representation was filed and such representation is not available on record. Learned counsel for the applicant has invited our attention towards their receipt dt. 08.07.94 on the representation (annexure- 3) and submitted that it was filed by the applicant. As the representation bears a acknowledgment of receipt by the office, in our opinion, ends of justice require that respondents may be asked to decide this issue of seniority by deciding the representation of the applicant (annexure- 3).

2. For the reasons stated above, this OA is disposed of finally with the direction to Dy. Director General, Telegraph Traffice, Directorate of Telecommunication, New Delhi to consider and decide the representation of the applicant by reasoned order within three months from the date a copy of this order is filed before him. In order to avoid delay, it shall be open to the applicant to file a fresh copy of representation alongwith copy of this order.

3. There will be no order as to costs.

  
Member-A.

  
Vice-Chairman.

/Anand/